THE MANIPUR ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (AMENDMENT) BILL, 1978 Act

An BILL-Ad-

to amend the Manipur Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1976.

BE it enacted by the Legislature of Manipur in the Twenty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Ancient and Historical Monuments and Archaeological Sites and Remains (Amendment) Act, 1978.

Short title & commencement.

- (2) It shall come into force on the date the Manipur Ancient and Historical Monuments and Archaeological Sites and Remains Act. 1976 comes into force.
- 2. In the Preamble of the Manipur Ancient and Historical Amendment Monuments and Archaeological Sites and Remains Act, 1976 of the preamble thereinafter referred to as the Principal Act), after the words "other than those" occurring in the second line, the words "declared to 1977. be" shall be inserted.

of the pream-

Amendment of section 2.

- 3. In section 2 of the Principal Act,—
 - (1) In clause (a)
 - (i) for the words "ancient monuments" occurring in the first line, the words "ancient monument" shall be substituted;
 - (ii) for the word "insertion" occurring in the second line, the word "inscription" shall be substituted.
- (2) After clause (b), the following clause (bb) shall be inserted, namely,—
 - "(bb) 'archaeological officer' means the archaeological officer appointed by the State Government for the purpose of this Act;".
 - (3) For clause (k), the following shall be substituted, namely,—
 "(k) 'protected area' means any site or area declared to be protected area under section 4 for the purpose of this Act;".
 - (4) For clause (1), the following shall be substituted, namely,—
 - "(1) 'protected monument' means the monument declared to be protected monument under section 4 of the Act;".

Amendment of section 3.

4. In section 3 of the Principal Act, the words and inverted commas 'or "protected areas" respectively occurring in the third and fourth lines and the words "or areas" occurring in the last line, shall be deleted.

Amendment of section 6.

5. In section 4 of the Principal Act, the words 'by notification' wherever they occur, the words "by notification in the official gazette" shall be substituted.

Amendment of section 6.

6. In sub-clause (d) of sub-section (2) of section 6 of the Principal Act, for the words "or any section or" occurring in the first and second lines, the words "or any section thereof or to" shall be substituted.

Amendment of section 10.

- 7. In section 10 of the Principal Act, -
 - (a) in sub-section (1) for the word "representation" occurring in the second line, the words "in occurring in the penultimate line, the words "a representation in writing" shall be substituted;
- (b) in sub-section (2) for the words "in the same manner" occurring in the second line, the words "in such manner" shall be substituted.

Amendment of section 14.

8. In sub-section (2) of section 14 of the Principal Act, for the words "bringing such materials and" occurring in the fourth and fifth lines, the words "inspecting the monument and for the purpose of bringing such materials and for the purpose of" shall be substituted.

9. In sub-section (1) of section 19 of the Principal Act, after the word "mining" the words and commas "quarrying, excavating, blasting or any" shall be added.

Amendment of section 19.

10. In section 21 of the Principal Act, for the word and figures "Section 24" occurring in the first line, the words and figures "Sections 22 and 24" shall be substituted and for the word "Superintendent" occurring in fifth and sixth lines the words "Deputy Commissioner" shall be substituted.

Amendment of section 21.

11. In section 22 of the Principal Act, the word "Superintendent" occurring in the penultimate line, the words "Deputy Commissioner" shall be substituted.

Amendment of section 22.

12. In sections 23 and 26 of the Principal Act, the words "Compulsory purchase" wherever they occur, the words "compulsory acquisition" shall be substituted.

Amendment of sections 23 & 26.

13. In section 27 of the Principal Act, for the words and brackets 'on (or)' occurring in the first line, the word "or" shall be substituted.

Amendment of section 27.

14. In sub-section (1) of section 41 of the Principal Act, the comma and the word "applies" after the figures "1958" occurring in the last line shall be deleted and following shall be inserted,—

Amendment of section 41.

"and the Antiquities and Treasures Act, 1972 (Central Act No. 52 of 1972) apply.".